

**State vs. Nikhil Ghosh**

FIR No.1156/14  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


Present: Ld. APP for State.

None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 09.11.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Krishan**

FIR No.139/12  
PS:Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for accused.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock-down.

Let previous order be complied afresh for 18.12.2020.

(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi

21.08.2020

*Subhash Sharma vs. Pardeep Singh Arora*

CT No.24309/16  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

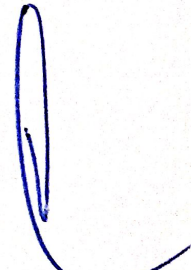
Present: None for complainant.  
Sh. Jagjeet Singh, Ld. Counsel for accused alongwith accused through VC

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

Perusal of file reveals that matter is listed for pre charge evidence, however, none has joined the proceedings on behalf of complainant. Accordingly, matter stands adjourned.

Put up for purpose fixed on 15.12.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

*State vs. Kuldeep Singh etc.*

FIR No.464/13  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused persons.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 09.11.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Cancellation Report**

FIR No.224/10  
PS: Hari Nagar  
U/sec. 406/420 IPC

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Sh. Jagdish Sethi, Ld. Counsel for complainant through VC.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

Let IO be summoned for NDOH through VC.

Put up for further proceedings on 14.12.2020 through VC at 11:00 am.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Sh. Sanjeev Kamra, Ld. Counsel for complainant through VC.

**Court is convened through VC (CISCO Webex).**

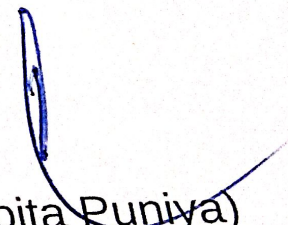
Heard. File perused.

Perusal of file reveals that matter is at the stage of arguments on the application 156(3) Cr.P.C., however, it is stated by the Ld. Counsel that matter has been settled.

Heard.

At request, put up on withdrawal of case on

24.08.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Abran**

FIR No.88/18  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for accused Abran.


Rest accused persons have already been convicted.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

IO is directed to verify the address of accused Abran and submit the report on the NDOH.

Put up for further proceedings on 03.09.2020.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Om Prakash vs. Suraj**

CC No.1019/20  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Complainant Sh. Om Prakash through VC.

IO through VC.

**Court is convened through VC (CISCO Webex).**

It is stated by the IO that FIR bearing No.103/20 u/s 323/325/34 IPC has already been registered at PS Mundka on the complaint of complainant.

ATR and copy of FIR is already on record.

Heard. File perused.

Since FIR has already been registered, no useful purpose would be served by keeping the matter pending on board. Therefore, let file be consigned to record room and be tagged with the challan as and when same is filed.

SHO concerned is directed to expedite the investigation and file the challan at the earliest.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020



**State vs. Manpreet Singh & Ors.**

FIR No.873/18  
PS: Hari Nagar  
U/sec. 324/34 IPC

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Sh. Pradeep Kumar, Ld. Counsel for accused person  
alongwith accused persons.

**Court is convened through VC (CISCO Webex).**

It is stated by the Ld. Counsel that quashing petition could not be filed due to lock down.

Heard.

At request, put up for further proceedings on  
14.12.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Satish Madia**

FIR No.471/17  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. Pradeep Kumar, Ld. Counsel for accused  
alongwith accused.

**Court is convened through VC (CISCO Webex).**

It is stated by the Ld. Counsel that settlement talks are going on between parties.

Heard.

Let court notice be issued to the complainant for NDOH.

Put up for further proceedings on 14.12.2020.

(Babita Puriya)  
MM-06 West District  
Tis Hazari Courts/Delhi  
21.08.2020

*Usman Salmani vs. Ritu Kumar*

CC No. \_\_\_\_\_/2020  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh complaint received through e-mail. It be checked and registered as per rules.

Present: Ld. Counsel for complaint in person.

Ld. Counsel has filed paper book.

Heard. File perused.

Let report be called from the SHO concerned on the following points:

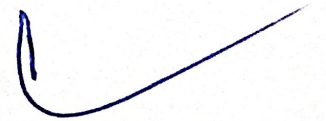
1. If the complaint filed by the complainant discloses commission of any cognizable offence, if yes

2. Why FIR has not been registered?

Copy of the complaint be also supplied to the Naib court within 2 working days from today. Copy supplied.

Put up on 02.09.2020 for further proceedings through

VC.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Manish Kumar**

FIR No.297/17  
PS: Mundka

21.08.2020

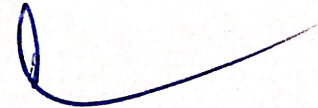
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Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Untrace Report**

FIR No.460/15  
PS: Mundka

21.08.2020

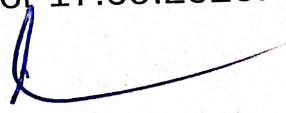
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Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock down.

Let previous order be complied afresh for 17.09.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Vicky Das**

FIR No.557/19  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Accused persons are stated to be in JC (not produced through VC).

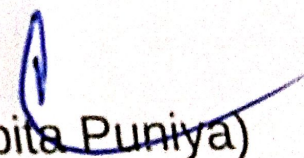
IO through VC.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

Jail Superintendent is directed to produce the accused through VC on NDOH.

Put up for further proceedings on 03.09.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Untrace Report**

FIR No.463/19  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Complainant Sh. Narayan Singh Rana through  
whatsapp.

IO through VC.

**Court is convened through VC (CISCO Webex).**

It is stated by the complainant that he is satisfied with the investigation conducted by the Investigating Agency in the present case. He further stated that he has no objection, if the untrace report filed by the police is accepted by the court.

I have examined the complainant about his voluntariness. Having examined him, I am of the considered view that he is making the statement voluntarily. Let his statement to this effect be recorded separately and be sent to him through whatsapp with direction to sign the same and send it back to the court through whatsapp. Statement sent and received back duly signed.

Having heard the parties and perused the file, I also satisfied with the investigation conducted by the police. Therefore, in view of the separate statement of the complainant, the report submitted by the police is accepted.

File be sent back to the concerned police station and be revived as and when any clue is found regarding this case.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020